

HIGH COURT OF SIKKIM

Record of proceedings

W.P. (C) No. 40 of 2024

KIRAN DEVI & ANR.

.... PETITIONERS

VERSUS

STATE OF SIKKIM & ORS.

.... RESPONDENTS

Date: 19.11.2024

CORAM:

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioners : Mr. Yashir N. Tamang, Advocate.
Mr. Mr. Chetan Sharma, Advocate.
For Respondent : Mr. Thinlay Dorjee Bhutia, Government Advocate.
No. 1 Mr. Yadev Sharma, Government Advocate.
Mr. Sujan Sunwar, Assistant Government
Advocate.
For Respondent : Mr. Lahang Limboo, Advocate.
No.2.
For Respondent : Ms. Subeksha Pradhan, Advocate.
No.3

.....

A request is made by the learned Counsel for the petitioners for withdrawal of the matter with liberty to file afresh as it lacks in material particulars in the pleadings. Liberty is not necessary if there is a cause. The matter is allowed to be withdrawn and accordingly disposed as withdrawn.

Judge